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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RA No.285/2000 in
O.A. No.1086/97

New Delhi, this the 14th day of September, 2000

HON'BLE SHRI JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN(J)
HON'BLE SMT. SHANTA SHASTRY, MEMBER (A)

Krishan Pal Singh

...Applicant

-Versus-

Union of India & Others

...Respondents

O R D E R (By Circulation)

By Justice V. Rajagopala Reddy:

We have perused the grounds raised in the R.A. We find that the applicant seeks to re-argue the case afresh in the guise of this RA, which is not permissible under law. The remedy by way of review is available only in case where the Court committed a patent and substantive error in passing the order, which resulted in arriving at a wrong decision. But it is not open to the applicant to seek a fresh hearing of the case by way of this R.A. The R.A. is, therefore, dismissed, in circulation.

S. Sh

(Smt. Shanta Shastry)
Member (Admnv)

V. Rajagopala Reddy

(V. Rajagopala Reddy)
Vice-Chairman (J)

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